## LOK SABHA

Tuesday, July 23, 1974/Sravaan 1, 1896 (Saka)

The Log Subha met at Eleven of the Clock

(MR SPFAKER in the Chair)

ORAL ANSWERS TO QUESTIONS

MR SPEAKER Question No 21 Shiri Shrikiishna Agarwal

भी सरज्या पाडे प्रध्यक्ष महादय मवाल नम्बर 13 भी इसी तरह का है उसी प्रथन के साथ उस का भी ले लिया जाय।

क्षण्यस्य महीवयः भाग मेरी वान मम्ब्र सं। जब मधान पूछने वाना खडा ही नहीं हुन्ना ता म किम का बुलाऊ । इमलिए 33 नम्बर व, मबान को कैसे लिया जा सकता है।

SHRI PILOO MODY Once we have decided to take up the two questions together, either of the sponsors can initiate it

MR SPEAKER That was contingent on Mr Agaiwal asking his question first

SHRI PILOO MODY If the two questions had been clubbed together, both the names would have appeared and if the first person was absent, the second person can ask it

MR. SPEAKER: They are not identical This cannot be linked with the other

SHRI PILOO MODY The decision to link them is taken irrespective of the fact as to who is present or who 1093 L.S.—1

is not The office itself should have linked them together, in which case both the names would have appeared

MR SPEAKER The other question will come up in its turn Next question Shii Panda

## National Rayon Corporation Limited, Bombay

\*22 SHRI D K PANDA Will the Munister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

- (a) whether the Annual General Body meeting of National Rayon Corporation Limited. Bombay was held on the 28th June, 1974 for election of three Directors,
- (b) whether the Shareholders' Association had made offers and asked for support from Unit Trust of India to gain control of National Rayon Corporation Limited, and
- (c) if so, the broad features thereof?

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SIIRI H R GOKHALE) (a) Yes,

(b) and (c) The Bombay Shareholders' Association had issued a press note advising its members constituents to remain present in the Annual General Meeting in big numbers and vote in support of the candidates proposed by the Unit Trust of India According to the press note, the office bearers of the Association had an opportunity to discuss the policy of the UTI about the future management of the National Rayon Corporation Ltd, and the UTI had given an assurance

to the Association that they had no intention whatsoever of taking over the management of the company, but would like the company to be managed under the leadership of industrialists and professionals who prove their aptitude for honest and efficient management.

SHRI D. K. PANDA: May I know whether it is a fact that the term of the two Government Directors expired on the 30th March and as a result the question of election arose? What is the Government doing with regard to the appointment of two Directors from the Government side? In view of the fact that the Unit Trust of India and many other public institutions have got quite a good number of shares in this Rayon Corporation, why should the Government allow a monopoly house like the Kapadia Brothers to take over the management?

SHRI H. R. GOKHALE: It is true that the term of the Government Directors came to an end. The question as to whether the Directors should be appointed again is in the consideration of the Company Law Board. As the hon. Member is aware, under section 408 of the Companies Act, on one occasion the appointment cannot be for more than three years. The three-year period was over. That is why the term has expired. If a further appointment for another period of two years or three years has to be made, Government have to make a fresh enquiry, a fresh assessment, an investigation as to whether the requirements of section 408 are satisfied for the purpose of appointing fresh Directors again. That enquiry was made, hearing has been given to all the parties concerned, including the UTI, and a decision of the Company Law Board is awaited.

SHRI D. K. PANDA: As far as the industrialists are concerned, we have had enough experience in the past. So far as Kapadia Brothers, who are in the field, are concerned, in 1972 they first wanted to occupy the post of chairmanship. In 1973, with five of their members who are their

henchmen, they got representation in the Board of Directors.

MR. SPEAKER: You are giving information yourself. Please ask questions.

SHRI D K. PANDA: In this background, where is the necessity for opening the door for the entry of the same Kapadia Brothers who are notorious in cheating the Government and the people? May I know why the two Directors on behalf of the Government are not yet appointed? Is there a rule to the effect that the two previous Government directors could be allowed to continue till the elections were held, in spite of the fact that their term has expired?

SHRI H. R. GOKHALE: I have answered all these questions Sir, if you desire, I will repeat and answer.

SHRI D K. PANDA: Sir, he has not answered my specific questions If the Minister could not understand me...

MR. SPEAKER: There is no question of understanding. Please ask a straight question with no introduction or preamble. What is your question?

SHRI D K PANDA: In view of the background, which is quite relevant, in view of the mischievous machinations of Kapadia Brothers and other industrialists, will the Government have their own directors and not allow Kapadia Brothers to come in?

SHRI H R. GOKHALE: I have answered this. Perhaps, my hom. friend did not appreciate what I was saying. The Company Law Board does not want to bring in or throw out anybody. The Company Law Board works purely within the four corners of the Companies Act. That is, Section 408 of the Companies Act.

As I said earlier, on one occasion, the appointment cannot be made for more than three years. Originally, it

was made for two years. Since one year's balance was there, it was again extended by another year with the result that three years period was over. If the fresh appointment of Directors is to be made, it cannot be just an automatic continuation of the Directors. The Company Law Board has to make enquiries, has to take evidence, has to make an assessment and then decide whether fresh Dirccfors should be appointed or not. The hearing has been given by the Company Law Board to all the partics, including the Unit Trust of India, the representatives of Kapadia group, and other parties concerned. I cannot anticipate the decision of the Company Law Board either way. The Company Law Board may come to a conclusion that the Directors should be appointed again or may come to a different conclusion. The Government does not issue any direction to the Company Law Board.

SHRI BHAGWAT JHA AZAD I would like to know precisely what were the reasons that the Government found it necessary to re-examine the whole case de novo for the fresh appointment of Directors. The same Board is there, the same law is there. The persons are behaving in the same manner. The Government has got enough interest through the Unit Trust What is the reason for the Government or for the Board to open the whole case de novo and the Minseter says that he cannot anticipate either way. Do the Government propose to give up the Directorship on the Board? Why has this been done?

SHRI H. R. GOKHALE: As I said, under the law, an automatic extension of the Directors cannot be made when three years period is over. The next step is that they have to consider afresh whether on any material which is available with them the appointment of Directors should be made for another term, whether of one year or o' two years or of three years. In any case, it cannot be more than three years. That examination is being done by the Company Law Board. I am awaiting the decision.

SHRI K. LAKKAPPA: With the resignation of Mr. Chinai from Board of Directors of the National Rayon Corporation, may I know whether the Government has taken any steps? I would like to know whether the election of the General Body and also of the Directors has been done in accordance with law and, if so, whether the National Rayon Corporation has paid anything to the workers and small shareholders of the Company, I also want to know whether any new confidence has been created after the resignation of Mr. Chinai who is responsible for violating the Company law and rules so far as the Corporation is concerned. Lastly, I want to know whether there is any dramatic improvement and change in the Corporation after the resignation of Mr. Chinai.

SHRI H. R. GOKHALE: Mr. Chinai did not resign. He was due for retirement and he retired. But that is not very relevant. What is relevant is that the elections were held and, according to our information, three persons were fielded by the Unit Trust of India and three persons were fielded by the Kapadia group. The result of the elections is not yet whether known. I do not know Chinai group is coming back to power or whether Unit Trust of India is coming to power or whether Kapadia group is coming to power. But one thing is there that the share-holding of the Company is such that no single group of share-holders, either of Kapadia or of Unit Trust can on their own gain control without the support of miscellaneous small share-holders. Whether Kapadia group or anybody has paid any money to anybody, I cannot answer.

SHRI PILOO MODY: The normal practice of re-election of members of the Board of Directors of any company is a Resolution which say that so and so is due to retire and is eligible for re-election and is, therefore, recommended. I want to know why in the case of a few Government Direc-

SHRI H R GOKHALE: There is no question of election of the Government Directors The Government Directors are appointed by the Government under section 408. The Directors of the Unit Trust of India were in the election and the results of the election are to be known

there are no Directors of the Govern-

ment represented on the Board?

आस्य लिमरे एक अर्मेन डमके बारे मे मती महादय में हम लोगों का पत्रव्यव गर चल रहा है। मत्री महोदय ग्रन्छी तरह जानते है कि बम्बर्ट हाई कौटें रे न्यायाधीश जस्टिम तमे ने कापडिया के कारनामों के बारे में स्टिक्चो पास किए थे और उस बात पर ग्रफ़मोम प्रकट किया था कि ग्रदालन के निर्णयो प कानुन मनालय ग्रमल नहीं कर रता है। इनको यह भी मालुम है कि कापडिया द्याज नैशनल रयोन कारपीरेशन पर अपना कटबा जमाने की स्थिति में इमितार है कि प्रेफ़ेम जेयरहाल्डर्ज को उस में ममेदान का मधिकार है। इस बोरिय राहट के बारे में इन्होंने ब्राज्यासन दिया था कि इसको छीन लिया इसके बागज़द भी कापहिया के हाथ मे यह कम्बनी का रही है। क्या मंत्री महोदय का पता है कि उस बीच में दिल्ली में कापडिया ग्रा ने जिन के अपर जिल्हम तमें ने च्टिक्च रे पान बिए है उन्होंने रूम लाख रूपया बाटा है अपने पक्ष में निर्णय करवाने के लिए ?

SHRI H. R. GOKHALE: It is true that the hon Member had made a suggestion to me during his correspondence that the law should be amended to see that preference shareholders should not have the right to vote As it is also the preference shareholders have no right to vole except some category of preference shareholders who were shareholders prior to the period when the Companies Act came into force. Actually, in response to the hon. Member's suggestion. I myself brought an amendment in the Joint Committee which considered the Companies Amendment Bill and have got that amendment approved, with the result that when the Bill comes here—it will probably come in this Session- and is passed the preference shareholders will have no right to vote

श्री सर् लिसरे भी मन्य प्रण्न यह था कि क्या यह सच नहीं है कि जिस्टम रेगे ने स्ट्रिकचर्ज पास किए और अफमोस प्रकाट किया कि सरकार हमारे निर्णया पर अमल नहीं कर रही है ? ऐसी हालत में कार्यांड्या के हाथ में यह कारपोरेशन नहीं आएगी इस नरह का कोई आश्वासन सवी महोदय देगे ?

SHRI H. R. GOKHALE. First of all, it is not true that there were strictures Justice Range in the Boinbay High Court who handled this matter was concerned with period with which we are not concerned in the appointment of new Directors. In fact, the very jurisdiction of the Company Law Board is challenged is the court

PROF MADHU DANDAVATE: The Deputy-Speaker in this House has given a ruling that it constitutes strictures

SHRI PILOO MODY: Now, whether the Deputy Speaker's ruling is binding at the moment or not is the decision you have to take.

स्रा सम्बन्धियये : अस्टिम रंगे ने कहा है कि कापड़िया बाउध्यक्त एन्टेसेडेंट के

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लोग हैं, वे कम्पनी का सत्यानाश कर रहे हैं। ग्राप मैंरे प्रश्न का जगाब दि बाइये। क्या सरकार यह ग्राश्वासन देगी कि यह कार्पोरेशन उन बदमाश लोगों के हाथ में नहीं जायेगा? ग्रध्यक्ष महोदय, ग्राप हमारे ग्रधिकारों की रक्षा नहीं कर है हैं। ग्राप ने डायरेक्शन इस्यू किया है कि प्रश्नों के जगाब पूरे ग्राने चाहिए। मैं ग्राप से करबंद्ध प्रार्थना करता हूं कि बेरे प्रश्न का जबाब दिलवाइये

MR. SPEAKER: I gave a chance to him and whatever he had to say he has said it.

PROF. MADHU DANDAVATE: You must compel the hon Minister to give a reply...(Interruptions)

SHRI H. R. GOKHALE: I have already said in answer to a question first put by Mr. Panda that the Government does not issue any directions to the Company Law Board. The Company Law Board acts as a quasijudiciary. I hope that the Company Law Board will take all the factors into consideration and come to a proper conclusion.

SHRI S. M. BANERJEE: I would like to invite the attention of the hon. Minister to a press news which says:

"Earlier, in July 1972, a bid to have a Kapadia as the managing director also did not bear fruit though it created some stink in the capital's gossip mills. There were rumours of a commitment by some bigwig in Indira Gandhi's Cabinet in return for fat contributions to party funds. Kapadias themselves mention the name of one of the Prime Minister's managers in this connection.".... (Interruptions)

MR. SPEAKER: The hon. Member is misusing his right of question.

SHRI S. M. BANERJEE: I want to know whether it is correct that Mr. Kapadia himself mentioned one of the

Prime Minister's Managers, Mr. Yashpal Kapoor for the Directorship.... (Interruptions) I want to know whether it is correct or not and whether his attention was drawn to that report and whether there is any truth in it.

MR. SPEAKER: This is not the occasion for it. There is a specific procedure laid down for it.

SHRI S. M. BANERJEE: I am told . . .

MR. SPEAKER: You ask your question. What is your question?

SHRI S. M. BANERJEE: Is it a fact or not that Mr. Kapadia suggested the name of one of the managers of Mrs. Indira Gandhi. Mr. Yashpal Kapoor is called a manager, not a Member of the Rajya Sabha...

MR. SPEAKER: I am not going to allow such matters...

(Interruptions).

SHRI S. M. BANERJEE: I want to know from the Minister whether there  $i_S$  any truth in it or not and I speak with the authority...

(Interruptions).

SHRI DINEN BHATTACHARYYA: Let them contradict it.

SHRI S. M. BANERJEE: I do not want to give the names. I want to know whether what I have stated is true or not...

MR. SPEAKER: No names will be mentioned. May I request you one thing? There are going to be a number of opportunities arising. There is discussion on No-Confidence Motion already fixed. There are also so many other occasions. Why do you not follow those procedures? Have you got anything to say, Mr. Gokhale?

SHRI H. R. GOKHALE: Sir, he is reading from a press cutting. All that I can say is that allegations that this matter has anything to do with the

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contribution of funds to the parties is absolutely baseless.

SHRI PILOO MODY: How the Minister would know about what funds are collected by the party?

MR. SPEAKER: Please sit down.

SHRI PILOO MODY: There may be other Ministers who might know but not this Minister.

## Concessions to Small Drug Units

## \*23. SHRI ANADI CHARAN DAS: SHRI P. GANGADEB:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether Government taken a decision to give concessions to small drug units; and
- (b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN); (a) and (b). The following concessions are available to small scale drug manufacturing units:

- (i) All drug manufacturing units with an annual turn-over not exceeding Rs. 50 laking have been exempted from paragraphs 9, 10 and 13 of the Drugs (Prices Control) Order, 1970 relating to obtaining prior approval of Government for the revision/fixation of prices of formulations.
- (h) Units having turn-over not exceeding Rs. one crore are allocated canalised raw materials on the basis of best of past two years' consumption plus 30 per cent towards growth.
- (iii) Units having turn-over of Rs one crore or above are allocated canalised raw material on the

basis of best of past two years' consumption plus 15 per cent towards growth.

को क्षणावि करण वास : मै यह जानमा चाहता हूं कि देश में एक करोड़ हथसे से ज्यादा उत्पादन करने वाली कितनी इकाइयां हैं, वे कीन कीन सी हैं और उन के प्राफिट कितने हैं। मै यह भी जानना चाहता हं कि सरकार इंग्य का प्राइस कंट्रोल करने के लिए क्या कर रही है। ज ज

भी आहमका का : मोटे तौर पर देश में लगभग 2300 हम मैनुफ़्रीक्वरिमें युनिट्स हैं। उन में से लड़भमें 120 यनिटस ऐसे हैं, जिन का टर्न-मोबर न्यूरी माफ इंडस्ट्रियल कास्ट्स एंड प्राइमिज के पास जाता है। बाकी का टर्न-धोवर पचास लाख रुपये से कम है और वे प्राइस फ़िक्जंबन के तहत नहीं बाते है। जतां तक प्राफ़िटस का ताल्लुक है, हजारो कम्पनियों का कितना प्राफ़िट है, यह बताना ममकिन नहीं है। इस के लिए बहुत लम्बा-बीडा ज्वाब देना होमा ।

की प्रमादि चरच दास में ने पूछा है कि प्राइम कटोल करने के लिए सरकार क्या कर रही है।

क्षी श हमन ज ना : दनाइयों की कीमते हरज (प्राईसिज कटोल) एक्ट. 1970 के तहत तय की जाती है--वे उस से कंट्रोलड हैं।

SHRI P. GANGADEB: In view of the fact that adulteration in drugs is rampant in this country together with our Indian markets now being flooded with spurious drugs in spite of the Drug Control Order. I would like to know from the hon. Minister what steps the Government propose to take to ensure that the drugs manufactured by small firms are strictly according to standard specifications?